

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.335/2003 in O.A.No.2564/2000

New Delhi, this the $2)^{tt}$ day of November, 2003

HON'BLE SHRI SHANKER RAJU, MEMBER (J) HON'BLE SHRI R.K. UPADHYAYA, MEMBER (A)

Sukhi Ram Malik

-Applicant

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Versus

I.C.A.R. & Another

-Respondents

O R D E R (BY CIRCULATION)

Mr. Shanker Raju, Member (J):
The present RA is filed by the review applicant,
seeking review of our order dated 26.08.2003 passed in OA
No.2564/2000.

We have perused our order dated 26.08.2003 and also the review application and do not find any error apparent on the face of the record or discovery of material which was not available with the review applicant due diligence at the time of final hearing. If despite the review applicant is not satisfied with the order of passed by the Tribunal remedy lies elsewhere. By way he seeks to re-argue the case, which not this RA permissible in terms of the provisions of Section 22 (3)(f) of the Administrative Tribunals Act. 1985 read with Order XLVII, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Union of India & Others, JT 1997 (7) SC 24. Others v. The R.A. is accordingly dismissed, in circulation.

(R. K. Unadhyaya)

(R.K. Upadhyaya) Member (A) (Shanker Raju) Member (J)

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